

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:4682
ANSWERED ON:18.12.2009
POWER FROM CENTRAL GENERATING STATIONS
Vinay Kumar Alias Vinnu Shri

Will the Minister of POWER be pleased to state:

- (a) whether the Government has signed any agreement with the private companies for the purchase and sale of power from the Central Generating Stations to various States of the country;
- (b) if so, the details thereof;
- (c) the rate at which these companies purchase and re-sale power to the National Thermal Power Corporation Limited and State Governments when demand arises;
- (d) whether the Government has received any complaint regarding sale of power at high rates by these companies; and
- (e) if so, the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) to (e): The Central Government has not signed any agreement with the private companies for the purchase and sale of power from the Central Generating Stations. Sale of power from the Central Generating Stations (including NTPC Ltd.) to the States is done at the tariff regulated by the Central Electricity Regulatory Commission. The details of rate of sale of power by Central Generating Stations for the year 2008-09 is enclosed at Annex-I. The rate of purchase of power by the States through other sources like bilateral transactions (direct or through traders) and Power Exchanges [India Energy Exchange (IEX), Power Exchange of India Limited (PXIL)], are determined by the market forces. Month wise details of the Minimum, Maximum and Weighted Average price of electricity transacted through trading licensees and power exchanges for the period April'09 to September,09 are given at Annex-II.